## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 119(ND)/2016

IN THE MATTER OF:

Asmita Dwivedi Paliwal

.....Petitioner

V.

M/s. Abhi-Asmi International Pvt. Ltd. & Ors.

.....Respondents

SECTION:

**UNDER SECTION 241/242** 

:

:

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s)

Mr. Anand Chibber, Senior Advocate

Mr. Ashish Aggarwal & Mr. Gurcharan Singh, Advocates

For the Respondent(s)

Mr. Manish Jha, Mr. Divyam Agarwal & Mr. Raghav

Sabharwal, Advocates

## ORDER

## C.A. No. 302(PB)/2017

It is an application for initation of contempt proceedings against the non applicant-respondent filed under Section 425 of the Companies Act, 2013 read with Section 10 & 12 of Contempt of Court Act, 1971. The allegation in the application is that a salary for a sum of Rs. 7 lacs per month as per the order dated 29.08.2016 of this Tribunal has not been paid. However, learned counsel for the petitioner states at the bar that the salary for the month of July and August, 2017 has now been paid. He requests that salary be paid by 7th of every month.

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Mr. Chibber, learned Senior counsel for the non applicant-respondent

states that the salary to the petitioner shall be paid by 7th of every month.

In view of the above, the C.A. No. 302(PB)/2017 does not survive for

adjudication and the proceedings are closed. However, the respondent shall

remain bound by the statement made.

C.A. No. 285(PB)/2017

Notice of the application.

Mr. Ashish Aggarwal, the instructing counsel accepts notice. A copy of

the application has already been furnished to him. Reply, if any, be filed within

two weeks with a copy in advance to the learned counsel for the applicant-

petitioner.

List for further consideration on 16.10.2017.

In the meanwhile, the parties may explore the possibility of settlement as

the parties are closely related being husband and wife.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(R. VARADHARAJAN) MEMBER JUDICIAL

19.09.2017 VINEET